

(b) if so, whether the ban has proved effective in checking accidents and deaths on roads;

(c) if so, the details thereof; and

(d) what type of punishment is prescribed for the first time offenders and repeat offenders?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.) (a) to (c) This Ministry has notified GSR 152(E) dated 05.03.2014, omitting sub rule (8) of Rule 93 of Central Motor Vehicles Rules, 1989 (CMVRs). Hence, goods carriages are no longer permitted to load poles, rods or other loads beyond the rear most part of the vehicle. In other words, no goods carriage can now carry any load protruding outside the vehicle.

(d) Provisions regarding offences, penalties and procedure are contained in Chapter XIII of Motor Vehicles Act, 1988 (MV Act). Implementation of provisions of MV Act and CMVRs comes under purview of State Governments/Union Territories Administrations.

Completion of work on NH-57

†1653. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the work has been going on for the last ten years on NH-57 which extends from Muzaffarpur to Silchar, but it is yet to be completed and several land holders have not received the compensation so far despite the acquisition of land by Government;

(b) if so, the details thereof;

(c) whether service roads have not been constructed at several places like Sakri, Jhanjharpur, Araria, Sangram, Khopa, Fulparas, Narhia etc. along NH-57 which leads to many accidents every day; and

(d) the steps being taken by Government in this regard along with the details of time-limit fixed for providing compensation?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.) (a) and (b) National Highway 57 is from Muzaffarpur to Purnea and not up to Silchar. Four laning works on this NH from Muzaffarpur to Purnea (284 km length) have been completed except in a length of 2.4 km where the works got delayed due to delay in removal of encroachments

†Original notice of the question was received in Hindi.

and clearance for Road Over Bridges (ROBs). Disbursement of compensation has almost been completed except in cases in which award of competent authority has been challenged before Arbitrator/Court.

(c) The Service roads have been constructed at Sakari, Lohna, Jhanjharpur Bypass, Araria Sangram, Khopa, Brahampur, Phulparash and Narahiya. However, some part of service road at Sakari and Phulparash could not be completed due to non-removal of encroachments and due to hindrances from local public.

(d) To complete the construction of balance length of service road, it has been included in the scope of work of OMT (Operate, Maintain and Toll) Contract. The compensation in the cases where the decision of Competent Authority of Land Acquisition is challenged before Court/Arbitrator will be disbursed as per the orders of Court or Arbitrator.

Construction of highways

1654. SHRI P. BHATTACHARYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government has started the construction work of 10.1 kilometres of highways per day and awarded 18 kilometres highways per day; and

(b) if so, the details of two lane/four lane/six lane highways constructed and awarded during 1st June, 2014 to till date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.) : (a) During 2014-15, 4410 km. have been constructed and 7972 km. have been awarded under the various schemes of the Ministry which is about 12 and 21 km. per day respectively.

(b) The details of length awarded and constructed from 1st June, 2014 to 31st March, 2015 are given in Statement.

Statement

*State-wise details of length awarded and constructed from
June, 2014 to March, 2015*

Sl.No	State/UT/Agency	Length awarded in km.	Two lane/four lane/six lane length completed in km.
1	2	3	4
1.	Andhra Pradesh	40.90	66.50
2.	Assam	0	71.96